

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 176/MP/2016**

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents.

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Eastern Power Distribution Company of Andhra Pradesh Ltd. and Others

Date of Hearing : 16.5.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, KSK Mahanadi  
Shri Amal Nair, Advocate, KSK Mahanadi  
Shri S. Vallinayagam, Advocate, AP Discoms  
Ms. S. Amali, Advocate, AP Discoms  
Shri Nishant, Advocate, Telangana Discoms  
Shri Rakesh K. Sharma, Telangana Discoms  
Ms. Poorva Saigal, Advocate, Prayas  
Ms. Anushree Bardhan, Advocate, Prayas  
Ms. Tanya Sareen, Advocate, Prayas

**Record of Proceedings**

During the hearing, the learned counsels for the Petitioner and the Respondents, AP Discoms, Telangana Discoms and Prayas advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the Petitioner and the Respondents, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**